

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6622/2013
(Arising out of impugned final judgment and order dated
12/07/2013 in CRMWP No. 13995/2013 passed by the High Court Of
Judicature At Allahabad)

AKHILESH AND ORS

Petitioner(s)

VERSUS

STATE OF UP AND ORS
(with office report)

Respondent(s)

Date : 04/08/2014 This petition was called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. R.D. Upadhyay, Adv.
Mr. Girdhar G Upadhyay, Adv.
Ms. Asha Upadhyay, Adv.
Mr. vijay Kumar Pandita, Adv.
Mr. Sanjay Sharma ,Adv.

For Respondent(s)

Mr. Vijaypal Sharma, Adv.
Mr. Haresh Raichura, Adv.

Mr. M. R. Shamshad ,Adv.
Mr. Zaki Ahmad Khan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Dismissed.

However, we grant three weeks' time from today
to the petitioners to surrender before the
jurisdictional police authorities/jurisdictional

Court to seek for grant of regular bail.

Signature Not Verified

Digitally signed by
Charanjeet Kaur
Date: 2014.08.04
17:38:14 IST
Reason:

[Charanjeet Kaur]
Court Master

[Vinod Kulvi]
Asstt. Registrar